

Date: 3.12.93 [Per M.S. Deshpande, V.C.]

Heard Mr. M.A. Mahalle for the
applicant. W.P. No. 2543/84
filed in the H.C. of Indragiri
at Bombay has been transferred
to this Tribunal and renumbered
as Tr. No. 2/93. This W.P.

was admitted only in respect
of prayer (a) which was about
the suspension order dt. 10.5.84
Mr. Mahalle states that the
departmental enquiry is still
going on but the applicant was
reinstated. There was also
criminal case under the
Prevention of Corruption Act
against the applicant and
the applicant was convicted
by the learned Special Judge
and that conviction has been
challenged before the H.C. and
the H.C. has suspended

the sentence in the special
case.

In this circumstance
of the case we see no ground
for continuing the present
transferred application.

It is disposed of.

Liberty to the applicant
to approach the Tribunal if any
fresh cause of action arises.

RWD
50714

NIR Kolhatkar
(M. R. Kolhatkar) (M. S. Deshpande)
M (A) 1 VC.

Order/Judgement despatched
to Applicant Respondent (s)
on 21/1/93

So